

Notifications and Orders

(51) Amendment of Chandigarh Conversion of Residential Lease Hold Land Tenure into Free Land Tenure Rules, 1996. (Rs. 1710/- per Square Meter Fixed) - No. 1 1/1/18-UTFI(2)-2002/6222. _In exercise of the powers conferred under Rule 5 of the “Chandigarh Conversion of Residential Leasehold Land Tenure into Freehold Land Tenure, Rules 1996”, the Administrator, Union Territory, Chandigarh, is pleased to order that the land rate applicable for calculating the conversion charges of lease hold Land Tenure into Free hold Land Tenure in terms of Annexure A’ of the Rules, is fixed at Rs. 1,710 per sq. metre subject to the condition that the conversion charges shall be at least five times of the annual lease money/ground rent.

In the case of ready built flats/dwelling units, the one time conversion charges shall be charged either at the rates notified, vide this Administration notification bearing No. 11/1/18- UTFI(2)-2002/237, dated 9th January, 2002, or five times of the annual lease money/ground rent, whichever is higher. These rates shall remain in force till further orders. *(Published in Chandigarh Administration Gazette (Extra) dated July 8, 2002, Page 1777)*